
(2021) 04 SEBI CK 0033

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 318, 321, 442, 443, 444 Of 2019

Vital Communications Ltd And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 16-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0033

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Kushal Shah, Meit Shah, Prakash Shah, Mihir Mody, Arnav Misra, Chitan Sheth, Mihir Mody, Arnav Misra, K. Ashar

Judgement

1. A request for adjournment on behalf of the appellant has been made on the ground that the arguing counsel Mr. Prakash Shah is suffering from Covid 19. Matter is adjourned. List on 17th May, 2021.
2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.